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Central Administrative Tribunal
Principal Bench
...

O.A. No. 521/95

New Delhi, this the 22nd day of Aug., 96

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Smt. Pan Kumari
w/o Sh. Dhanna Ram,
r/o Shiv Mandir,
Near Safdarjung Railway Station,
New Delhi.
(By Shri Yogesh Sharma, Advocate)

..Applicant

-Versus-

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
Near New Delhi Railway Station,
New Delhi.
3. The D.S.E. (PQRS),
D.R.M. Office,
Northern Railway,
Near New Delhi Railway Station,
New Delhi.

(By Shri P.S.Mehandru, Advocate)

O-B-O-E-B-(Oral)

By Hon'ble Shri S.R.Adige

1. Heard.
2. Shri Sharma contends that as per respondents order dated 6.11.1995 (Annexure R-I to the reply to the M.A. No. 43/95) the applicant has joined as Safaiwali with effect from that date and is working as such. Shri Mehandru states that this appointment is subject to the applicant being cleared in the medical examination. These formalities should be

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completed expeditiously. The prayer for appointment as ^{1/2} Gangman is not pressed by Shri Sharma.

3. Shri Sharma has also averred that although the applicant was transferred from Ambala to Delhi ^{not} vide orders dated 3.11.1993 she was/assigned any work in Delhi, and was also not paid her wages for the period from 3.11.1993 till 6.11.1995. Shri Mehandru very fairly concedes that the applicant should have been paid her emoluments for the said period.

4. Accordingly, we direct the respondents to pay the applicant the emoluments that were due to her for the period w.e.f. 3.11.1993 to 6.11.1995, if not already paid, with interest @ 10% per annum for the said period. The applicant will also be entitled to continuity of service for the said period.

5. The O.A. is accordingly disposed off. No costs.

A.Vedavalli
(Dr. A.Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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